

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

IA(I.B.C)/1002(CH)2024

And

CP (IB) No. 257/Chd/Hry/2023

IN THE MATTER OF:

Bank of Baroda

...

Petitioner

Versus

Rajender Singh

...

Respondent

Under Section: 95, 99 IBC 2016

Order delivered on 29.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 05.06.2024.

Sd/-

Court Officer